

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2825  
ANSWERED ON:27.08.2013  
VISA TO BANGLADESHI NATIONALS  
Deka Shri Ramen

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of visa granted to Bangladeshi citizens during the last three years;
- (b) whether there is any record that all such visa-holders returned within the stipulated time;
- (c) if so, the details thereof; and
- (d) if not, the steps taken/being taken to detect and deport those Bangladeshi citizens?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Total number of visa granted to Bangladeshi citizens during the last three years are given below:

Year (period)	No. of visas granted
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2010-11	4,48,915
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2011-12	4,81,810
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2012-13	4,83,464
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(b) & (c): As per information available, as on 31.12.2012, 16,530 Bangladeshi nationals who came on India with valid travel documents were found to be overstaying in India.

(d): Detection and deportation of illegal immigration in the country is a continuous process. Central Government is vested with powers to deport a foreign national illegally staying in the country under section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport such illegally staying foreign nationals have also been delegated to the State Governments/ Union Territory Administrations. A revised procedure for detection and deportation of illegal Bangladeshi immigrants has also been set out and circulated to State Government/Union Territory Administrations in November, 2009, which has been partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.